

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 136 OF 2016 &  
IA NO. 721 OF 2016 AND IA NOS. 12 & 13 OF 2017**  
**AND**  
**APPEAL NO. 77 OF 2016 &  
IA NOS. 717, 718, 719 & 720 OF 2016**

**Dated: 25<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Sasan Power Ltd. .... Appellant(s)**  
**Vs. .... Respondent(s)**  
**Central Electricity Regulatory Commission & Ors.**

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1

Mr. Ganesh Umapathy  
Mr. Aditya Singh for R-2

Mr. Rajiv Srivastava  
Ms. Gargi Srivastava for R-3 to R-6

Ms. Anushree Bardhan for R-7 to R-9 & R-14

Ms. Srishti Kapoor for R-10 (In A.No.136/16)  
Mr. Alok Shankar for R-10 (In A.No.77/16)

Ms. Shweta Gupta  
Mr. Rahul Dhawan for R-11 & R-12

**ORDER**

**IA NOs. 721, 717, 718, 719, 720 of 2016 & I.A. NOs. 12, 13 OF 2017**

*(Appl. for condonation of delay in filing the rejoinder)*

Delay in filing rejoinders is condoned and rejoinders are taken on record. Applications are disposed of.

**Appeal Nos. 136 & 77 of 2016**

List these matters on **12.04.2017**. In the meantime, pleadings be completed.

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/vt